

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

श्री उपसभापति : माननीय श्री विक्रमजीत सिंह साहनी। Demand to Implement Uniform National Level Parameter for Release of Prisoners. Not present. माननीय सदस्यगण, जब आप जीरो ऑवर देते हैं, तो उसके महत्व को समझना भी चाहिए और उस वक्त मौजूद भी रहना चाहिए और अगर हाउस में हैं, तब आपका ध्यान उस पर नहीं है, तो यह आपके लिए self introspection का विषय है। ...**(व्यवधान)**... आप बैठिए। ऐसा कोई प्रोविजन नहीं है। राघव जी, आप रूल्स को जानते हैं, फिर भी आप पूछ रहे हैं। प्लीज़। Dr. Fauzia Khan, on 'Request to Address the Issue of Missing Women in India'.

Need to address the issue of missing women in India

DR. FAUZIA KHAN (Maharashtra): Thank you, Sir. The issue of missing women in the country is alarming with 10,61,648 women missing alone in the years 18 and above and 2,50,430 girls below 18 years have reported missing between the years 2019-21. Over two lakh women went missing in the State of Madhya Pradesh alone between the years 2019-21. Yet the reasons have remained undisclosed. Sir, the suspected reasons behind the disappearance of these women are diverse like trafficking, trade and, in minuscule cases, elopement. Tackling this issue requires collective action on various fronts, strengthening law enforcement to identify networks, enhancing border control, establishing a database for accurate identification of the reasons for the disappearances. Additionally, the numbers have come as a surprise to many indicating the lack of awareness of the incidents of disappearance of women. Therefore, public awareness campaigns, community involvement and educational

programmes can help prevent vulnerable individuals from falling prey to traffickers. Despite designated stop centers, the unprecedented increase in numbers suggests the possibility of organized criminal activity. A recommendation to address the issue of missing women involves the establishment and maintenance of a comprehensive register by the Government documenting details of every woman reported missing. This register should serve as a centralized database enabling efficiency tracking and tracing efforts. Sir, additionally, specialized teams should be formed to investigate each case with the focus on identifying potential foul play. These teams could comprise experts from law enforcement, social services and legal professionals to ensure a thorough and coordinated approach in understanding the circumstances behind each disappearance to ensure accountability and effectiveness.

(MR. CHAIRMAN *in the Chair.*)

Sir, this issue is of grave concern. How can women go missing like this? Just without any reason women missing is a grave issue. The Government must pay attention to this.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JOSE K. MANI (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI M. SHANMUGAM (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

SHRIMATI JEBI HISHAM MATHER (Kerala): Sir, I also associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Rajeev Shukla on 'Concern over Poor State of Under Trials and the Imperative for Judicial Reforms'. Not present. Shri Kailash Soni on 'Demand to Add Biography of Shri Jayaprakash Narayan in Academic Syllabus'.

Demand to add biography of Shri Jayaprakash Narayan in academic syllabus

श्री कैलाश सोनी (मध्य प्रदेश) : महोदय, मैं आपके माध्यम से सरकार के समक्ष देश के एक महत्वपूर्ण मुद्दे को रखना चाहता हूँ। इस देश के मूर्धन्य स्वतंत्रता संग्राम सेनानी, क्रांतिकारी, देश की आज़ादी में अपना महत्वपूर्ण योगदान देने वाले सर्वोदयी नेता, दुनिया के सभी देशों की समाज-व्यवस्था, वहाँ के राजनीतिक विचारों को नजदीक से देखने वाले, पाश्चात्य जगत के लोगों, विशेषकर श्रमिक वर्ग के लोगों के लिए संघर्ष करने वाले..

MR. CHAIRMAN: Question Hour.

श्री कैलाश सोनी : देश की सभी विचारधाराओं के ज्ञाता, उन्हें नजदीक से जीने वाले, उन विचारों को जीने वाले, लोकतंत्र के शोधकर्ता, प्रयोगशाला ...(व्यवधान)...

श्री कैलाश सोनी : हिन्दुस्तान की दूसरी आज़ादी - आपातकाल के विरुद्ध संघर्ष करने वाले...

श्री हरनाथ सिंह यादव (उत्तर प्रदेश) : महोदय, मैं स्वयं को इस विषय के साथ संबद्ध करता हूँ।

श्री रामचंद्र जांगड़ा (हरियाणा) : महोदय, मैं भी स्वयं को इस विषय के साथ संबद्ध करता हूँ।

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the mention made by the hon. Member.